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01.10.2011	—	40.91	Rebate of ` 0.38 per Litre in VAT on diesel in Delhi.
04.11.2011	68.64		<b>Increase in Prices</b>
16.11.2011	66.42		<b>Reduction in Prices</b>
	66.42	40.91	<b>RSP as on 16.11.2011</b>

**Policy for revival of LPG/retail outlet dealerships**

896. DR. JANARDHAN WAGHMARE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government and Oil Corporations had issued new policy in the year 2005 for dealing with the future cases/proposals of resitement/reconstitution/revival of the LPG/retail outlet dealerships;

(b) if so, whether cases approved prior to 2005 on such matters would be considered as cancelled or will be honoured/implemented by Government and oil corporations in the light of provisions of this policy;

(c) if so, the verdicts/directions of the court of law on these matters which have come, if any; and

(d) the number of such cases prior to introduction of this new policy decided and commissioned by the oil corporations and Government, name-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (d) The Government has issued broad policy guidelines *vide* letter dated 17.11.2005 on various issues including reconstitution, resitement and revival of dealerships/distributorships. These guidelines were effective from the date of issue of the letter and superseded all other guidelines/instructions issued by the Ministry from time to time in the past.

Cases of reconstitution/resitement/revival of dealerships/distributorships approved prior to these guidelines were to be dealt under the earlier guidelines as the new guidelines were with prospective effect.

M/s Krishi Vikas Kendra, Haryana, a Retail Outlet (RO) dealership of Indian Oil Corporation Limited (IOCL) had filed a Writ Petition in the Hon'ble High Court and the Court had directed IOCL to take appropriate action keeping in view the earlier approval given in 2002, as per the then guidelines, notwithstanding the subsequent amendments in 2005. There are no other verdicts/directions of any court in these matters concerning public sector oil marketing companies (OMCs).